

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 177/MP/2025 along with IA No. 135/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 65, 67 & 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and in terms of CERC's Order dated 13.08.2021 passed in Petition No.6/SM/2021 as well as Order dated 29.11.2024 passed in Petition No.4/SM/2024 seeking Supplementary Tariff in respect of implementation of Flue- Gas Desulphurization System in the coal based Anuppur Thermal Power Project of MB Power (Madhya Pradesh) Limited in District Anuppur of Madhya Pradesh in compliance of the Revised Emission Standards prescribed by MoEFCC's Notification dated 07.12.2015.

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondent : Uttar Pradesh Power Corporation Limited and Ors.

Date of Hearing : **18.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, MBPMPL
Shri Anant Singh Ubeja, Advocate, MBPMPL
Ms. Shyenika Upadhyay, Advocate, MBPMPL
Shri Abhishek Gupta, MBPMPL
Shri Sitesh Mukherjee, Sr. Advocate, UPPCL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Kunal Kashyap, Advocate, UPPCL
Shri Ravi Kishore, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL

Record of Proceedings

At the outset, the learned senior counsel for the Respondent, UPPCL, submitted that the Petitioner filed its reply to IA No. 135/2026, along with its response to the queries raised by the Commission *vide* the Record of Proceedings dated 6.8.2026, only on 16.9.2026. Accordingly, the learned senior counsel sought two weeks' time to examine them and file a response thereto.

2. In response, the learned counsel for the Petitioner, while objecting to the conduct of the Respondent, UPPCL, submitted that the said IA has been filed by UPPCL based on some unverified complaint, which has not been placed on record by



UPPCL, and the Petitioner is not aware of the allegations made thereunder. Accordingly, the said IA ought not to be considered and deserves to be disregarded. The learned counsel further submitted that this Petition has been pending for some time and accordingly requested early listing.

3. In response, the learned counsel for the Respondent, UPPCL, submitted that UPPCL will indicate the material allegations made in the complaint in its response/ affidavit.

4. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission directed the Respondent, UPPCL, to file its response, as above, on an affidavit, on or before **1.10.2026**, with a copy to the Petitioner, who may file its response, if any, on or before **6.10.2026** thereafter.

5. The Petition, along with the IA, will be listed for hearing on **8.10.2026 at 2:30 P.M.**

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**